

GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 7<sup>th</sup> May, 2015.

No. LJ(A) 77/2000/Pt./99 – In exercise of the powers conferred under rule 1-A of the Rules for Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and further under sub-section (1) of Section 2 of the Meghalaya Autonomous Districts Administration of Justice Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya) read with paragraph 5 of the Sixth Schedule of the Constitution, the Governor of Meghalaya, with the approval of the Hon'ble High Court of Meghalaya, is pleased to appoint Shri E. Kharumnuid, District & Sessions Judge, Jowai as the Additional Deputy Commissioner, West Jaintia Hills District for the trial of all offences punishable with death, imprisonment for life or imprisonment for a term of not less than five years under the Indian Penal Code or under any other Law for the time being applicable to the District and also to hear all Civil and Criminal revisions, appeals, etc. from, the decisions of the Assistants to the Deputy Commissioners within the said District and the Governor is further pleased to direct that such District & Sessions Judge as Additional Deputy Commissioner shall for the purpose aforesaid, exercise all the Judicial powers of the Deputy Commissioner within the said District excluding Amlarem (Civil) Sub-division with immediate effect. However, all appeal from the Amlarem (Civil) Sub-Division will lie with the aforementioned court of Additional Deputy Commissioner, Jowai with effect the date of joining.

This supersedes all earlier notification's issued under aforesaid provisions within West Jaintia Hills District.



(L.M. Sangma)

Secretary to the Government of Meghalaya,  
Law Department.

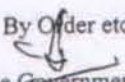
Memo. No. LJ(A) 77/2000/Pt./99-A

Dated, Shillong the 7<sup>th</sup> May, 2015.

Copy to :-

1. P.S. to Chief Minister for information of Hon'ble Chief Minister.
2. P.S. to Deputy Chief Minister, Law for information of Hon'ble Deputy Chief Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate Generals, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong. This has reference to his notification Memo. No. HCM/II/333/2013/1233-A dated 06.05.2015.
6. The Accountant General (A&E), Meghalaya, Shillong.
7. Shri E. Kharumnuid, District & Sessions Judge, West Jaintia Hills District, Jowai.
8. The Deputy Commissioner, West Jaintia Hills District, Jowai for favour of information and necessary action.
9. All Deputy Commissioners.
10. Judicial Magistrate 1<sup>st</sup> Class, Amlarem (Civil) Sub-Division, Amlarem.
11. The Director General of Police, Meghalaya, Shillong.
12. The Superintendent of Police, West Jaintia Hills District, Jowai.
13. Government Pleader/Public Prosecutor, West Jaintia Hills District, Jowai.
14. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
15. Treasury Officer, Jowai.
16. Home (Police) Department.
17. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
18. Personnel (A) Department.
19. Law (B) Department.
20. Personal file of the officer.
21. DEO, Law Department.
22. Guard file.

By Order etc.,



Secretary to the Government of Meghalaya,  
Law Department.